

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.248/MP/2016
alongwith I.A. No. 64/2016**

Subject : Petition for set-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Date of hearing : 27.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited (KTL)

Respondents : BESCOM and Others

Parties present : Shri Alok Shankar, Advocate, KTL
Ms. Pratikhsha Mishra, Advocate, BESCOM

Record of Proceedings

Learned counsel for the petitioner requested three weeks time to file rejoinder to the reply filed by Bangalore Electricity Supply Company Limited (BESCOM) and requisite information called by the Commission vide ROP dated 9.2.2017. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to file its rejoinder, with an advance copy to the respondents, on or before 18.5.2017. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 6.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**